

**LEGISLATIVE ASSEMBLY**  
**NATIONAL CAPITAL TERRITORY OF DELHI**

**Bulletin Part-I**

**(Brief summary of proceedings)**

**Friday, 11 August 2017 / 20 Shravan 1939 (Saka)**

**No. 58**

**2.10 PM**

**Sh. Ram Niwas Goel, Hon'ble Speaker in-Chair**

1. 2.10 PM The Chair stated that he had received a notice for calling attention from Shri Vijender Gupta, Hon'ble Leader of Opposition but he had not allowed it as the House was set to consider a Bill, discuss two short duration discussions and three Private Members Resolutions.
2. 2.15 PM Shri Kapil Mishra was escorted out by the Marshalls on the direction of the Chair for displaying a banner and shouting slogans.
3. 2.15 PM **Questions:** Starred Questions no. 62 to 65 were asked and replied to. Replies to Starred Questions 61 & 66 to 80 & Un-Starred Questions no. 225 to 296 were laid on the Table.
4. 3.10 PM **Special Mention (Rule 280):** The following Members raised matters under Rule-280 with the permission of the Chair:
  1. Shri Ajay Dutt
  2. Shri Sukhbir Singh Dalal
  3. Ms. Alka Lamba
  4. Shri Rajesh Rishi
  5. Shri Akhilesh Pati Tripathi
  6. Shri Nitin Tyagi
  7. Ch. Fateh Singh
  8. Ms. Bhavna Gaur
  9. Shri Madan Lal
  10. Shri Surender Singh
  11. Shri Manjinder Singh Sirsa
5. 3.39 PM **Condolence on death of DTC Employees:**

Shri Vijender Gupta, Hon'ble Leader of Opposition raised the issue of death of two DTC employees in Rohini while on duty. The following Members also expressed their condolences:

  1. Shri Sukhbir Singh Dalal
  2. Shri Rituraj Govind

Shri Kailash Gahlot, Hon'ble Minister of Transport and Shri Manish Sisodia, Hon'ble Deputy Chief Minister made a brief statement.

The Chair also expressed his condolences on his own behalf and on behalf of the House.
6. 4.07 PM **Congratulatory Motion (Under Rule 114):**

Shri Nitin Tyagi congratulated the Hon'ble Deputy Chief Minister on the inauguration of East Campus of the Delhi Technological University. The following Members also expressed their views:

  1. Shri SK Bagga
  2. Shri Anil Bajpai
  3. Ch. Fateh Singh
  4. Shri Manjinder Singh Sirsa
  5. Shri Manoj Kumar

The Chair also congratulated the Hon'ble Deputy Chief Minister Shri Manish Sisodia, Hon'ble Deputy Chief Minister and Shri Kailash Gahlot, Hon'ble Minister of Transport made a brief statement.
7. 4.28 PM **Papers laid on the Table:**

**Shri Manish Sisodia, Hon'ble Deputy Chief Minister** laid copies of the following Notifications on the Table of the House (Hindi & English Version).

  - 1) F.3(10)/Fin(Rev-I)2017-18/DS-VI/339 dated 22/6/2017 Commencement of Sec. 1 to 5, 10, 22 to 30, 139, 146 & 164 of the DGST, Act, 2017
  - 2) F.3(10)/Fin(Rev-I)2017-18/DS-VI/340 dated 22/6/2017 Exemption of persons engaged in supply of goods or services or both, total tax on which liable to be paid on reverse charge basis, from registration.

3) F.3(10)/Fin(Rev-I)2017-18/DS-VI/341 dated 22/6/2017	Notification or <a href="http://www.gst.gov.in">www.gst.gov.in</a> as the common portal GST Electronic portal.
4) F.3(10)/Fin(Rev-I)2017-18/DS-VI/342 dated 22/6/2017	DGST(Composition & Registration) Rules 2017
5) F.3(11)354 dated 30/6/2017	Notification of Commencement of section 6 to 9, 11 to 21, 31 to 41,42 except proviso to sub-section (9) of section 42,43 except proviso to sub-section 9 of section 43, 44 to 50,53 to 138, 140 to 145, 147 to 163 & 165 to 174
6) F.3(12)355 dated 30/6/2017	DGST (Composition & registration) Amendment Rules 2017.
7) F.3(13)/Fin(Rev-I)2017/DS-VI/356 dated 30/6/2017	DGST (Second Amendment) Rules 2017
8) F.3(14)/Fin(Rev-I)2017-18/DS-VI/357 dated 30/6/2017	Fixation of upto Rs. 75 lakh as the limit of turnover for eligibility for option for composition scheme.
9) F.3(14)/Fin(Rev-I)2017-18/DS-VI/358 dated 30/6/2017	Rates of interest per annum for purposes section 50,54 & 56
10) F.3(16)/Fin(Rev-I)2017-18/DS-VI/359 dated 30/6/2017	Appointment/Notification of officers for the purpose of DGST Act,2017
11) F.3(15)/Fin(Rev-I)2017-18/DS-VI/360 dated 30/6/2017	Exemption from whole of state tax of a registered person dealing in buying & Selling of record had good, on Such goods supplied by an unregistered person.
12) F.3(15)/Fin(Rev-I)2017-18/DS-VI/361 dated 30/6/2017	Exemption from state tax of deductor receiving supply from an unregistered supplier provided the deductor is not liable to be registered.
13) F.3(15)/Fin(Rev-I)2017-18/DS-VI/364 dated 30/6/2017	Exemption of intra state supplies upto Rs.5000/- per day received from unregistered person(s) state tax.
14) F.3(15)/Fin(Rev-I)2017-18/DS-VI/367 dated 30/6/2017	Exemption of supplies of goods by CSD to unit run canteens & authorized customers and supplies of goods to unit run canteens to authorized person from whole of state tax.
15) F.3(15)/Fin(Rev-I)2017-18/DS-VI/370 dated 30/6/2017	Specification of CSD as a person who shall be entitled to claim 50% of applicable state tax paid by it on all inward supplies of good received by it for the purpose of supply of such goods to unit run canteens.
16) F.3(15)/Fin(Rev-I)2017-18/DS-VI/371 dated 30/6/2017	goods in respect of refund of unutilized ITC shall not be allowed, whose credit has accumulated on account of rate of on input its higher than the rating tax on output supplies of such goods (other than nil rated or fully exempted supplies.)
17) F.3(15)/Fin(Rev-I)2017-18/DS-VI/372 dated 30/6/2017	Specification of supplies of goods in respect of which state tax will be paid on reverse charge basis by the recipient of the supplies.
18) F.3(15)/Fin(Rev-I)2017-18/DS-VI/373 dated 30/6/2017	Exemption of intra state of supplies of goods form state tax in excess of tax on calculated as the rate specified in column 4 table given in the notification.
19) F.3(15)/Fin(Rev-I)2017-18/DS-VI/360 dated 30/6/2017	Exemption of intra state of supplies of goods specified in column 3 from state tax.
F.3(19)/Fin(Rev-I)467 Dt. 26/07/17	Corrigendum to Notification No. 2/2017 state tax (Rates)

20) F.3(15)/Fin(Rev-I)2017-18/DS-VI/375 dated 30/6/2017	Notification regarding payment of tax on intra state supply of services by electronic commerce operators in case of services by way of transportation of passenger by Radio taxi cab etc. And by way of services by providing accommodation in hotels etc.
21) F.3(15)/Fin(Rev-I)2017-18/DS-VI/376 dated 30/6/2017	Notification regarding Specification of UN & Foreign diplomatic mission etc. for the purpose of section 55 of DGST Act, 2017 subject of condition specified in the notification.
22) F.3(15)/Fin(Rev-I)2017-18/DS-VI/377 dated 30/6/2017	Notification of non-admissibility of refund on unutilized ITC in case of Apply of services specified in sub-items (b) items of schedule II of the DGST Act.
23) F.3(15)/Fin(Rev-I)2017-18/DS-VI/378 dated 30/6/2017	Notification of service by way of any activity in relation to a function entrusted to a panchayat under article 243G of the constitution as neither a supply of goods nor a supply of service.
24) F.3(15)/Fin(Rev-I)2017-18/DS-VI/379 dated 30/6/2017	Notification of categories of services the whole of the state tax on which shall be paid on reverse charge basis.
25) F.3(15)/Fin(Rev-I)2017-18/DS-VI/380 dated 30/6/2017	Exemption from state tax on intra state supplies of services, in excess of tax calculated at the rate specified in column 48 of the table.
26) F.3(15)/Fin(Rev-I)2017-18/DS-VI/381 dated 30/6/2017	Rates of state tax on intra state supplies of services specified in column 3 of the table subject to condition in column 5.
27) F.3(15)/Fin(Rev-I)2017-18/DS-VI/382 dated 30/6/2017	Notification rates of state tax on intra state supplies in schedules I to VI
F.3(15)/Fin(Rev-I)2017-18/DS-VI/466 dated 27/7/2017	Corrigendum to Notification No. 1/2017 state tax(Rates)
28) F.3(17)/Fin(Rev-I)2017-18/DS-VI/412 dated 04/7/2017	Authority for advance ruling
29) F.3(18)/Fin(Rev-I)2017-18/DS-VI/488 dated 19/7/2017	DGST (Third Amendment) Rules, 2017

8. 4.33 PM **House adjourned for Tea Break.**

9. 5.05 PM **House reassembled**

**Hon'ble Speaker in- Chair.**

10. **1. Short Duration Discussion (Rule-55):**

Shri Hazari Lal Chauhan initiated discussion on "*Delay in installation of CCTV system in NCT of Delhi*". The following Members participated in the discussion:

1. Shri Shiv Charan Goel

The Chair postponed the Short Duration Discussion to take up the Bill.

11. 5.11 PM **Consideration & Passing of Bill:**

**Shri Kailash Gahlot, Hon'ble Minister of Information & Technology** moved that "**The Delhi (Right of Citizen to Time Bound Delivery of Services) Amendment Bill, 2017** (Bill No.06 of 2017)" introduced in the House on 10.08.2017 be taken into consideration.

Hon'ble Minister of Information & Technology made a brief statement.

The Bill was considered clause-wise.

The Hon'ble Minister of Information & Technology moved that the Bill be passed.

The Motion was put to vote and adopted by voice-vote.

12. 5.24 PM Shri Jagdish Pradhan sought reply to the clarification which he had sought on 10.8.2017 during Question Hour.  
The Hon'ble Minister of Transport replied.
13. 5.25 PM Discussion on "*Delay in installation of CCTV system in NCT of Delhi*" continued. The following Members participated in the discussion:
2. Shri Narayan Dutt Sharma
  3. Ch. Fateh Singh
  4. Shri Shri Dutt Sharma
  5. Shri Rituraj Govind
  6. Shri Sukhbir Singh Dalal
  7. Shri Jagdish Pradhan
  8. Shri Adarsh Shastri
  9. Smt. Parmila Tokas

Shri Satyender Jain, Hon'ble Minister of Home and PWD replied to the discussion.

**2. Short Duration Discussion:**

**Shri Jarnail Singh** initiated discussion on "*Alleged inaction on the part of SIT appointed by Centre in bringing the 1984 culprits to book*".

**(6.03 PM The Chair extended the duration of sitting of the House up to 7 PM with the leave of the House)**

The following Members participated in the discussion:

1. Shri Somnath Bharti
2. Shri Avtar Singh 'Kalkaji'
3. Shri Manjinder Singh Sirsa

(Pandemonium ensued due to remarks made by Shri Manjinder Singh Sirsa)

(Members of the BJP walked out in protest)

14. 7.00 PM **House adjourned for 15 Minutes**

7.10 PM **House reassembled**

15. Discussion continued:

4. Shri Jagdeep Singh

**(7.16 PM The Chair extended the duration of sitting of the House by 30 minutes with the leave of the House)**

Shri Satyender Jain, Hon'ble Minister of Home replied to the discussion.

16. 7.25PM Shri Sukhbir Singh Dalal, Shri Ajay Dutt and Shri Somnath Bharti raised the issue of alleged attempt to attack Shri Somnath Bharti earlier in the day in Hauz Khas village.

17. 7.34 PM Shri Asim Ahmad Khan raised the issue of alleged encroachment in Wakf Board land at the Mosque near CGO Complex.

18. 7.38 PM The Chair greeted the House on 71<sup>st</sup> Independence Day and announced that the Assembly Building would be illuminated on 14 and 15 August 2017 from 5.30 PM He invited the Members to witness it along with their family and guests. He also greeted the Members for *Janmashtmi*.

The Chair thereafter expressed thanks to the Chief Minister, Deputy Chief Minister, Leader of Opposition, all the Members of the House and others for their cooperation in smooth conduct of the Session.

19. 7.40 PM ***National Anthem – Jan-Gan-Man***

**The Chair adjourned the House sine-die.**

**विधान सभा**  
**राष्ट्रीय राजधानी क्षेत्र दिल्ली**  
**समाचार भाग-1**  
**(कार्यवाही का संक्षिप्त अभिलेख)**  
**शुक्रवार, 11 अगस्त, 2017 / श्रावण 20, 1939 (शक)**

**संख्या-58**

2.10 बजे

**श्री रामनिवास गोयल, माननीय अध्यक्ष पीठासीन हुए।**

1 2.10 बजे अध्यक्ष महोदय ने कहा कि उन्हें श्री विजेन्द्र गुप्ता, नेता प्रतिपक्ष से ध्यानाकर्षण की सूचना प्राप्त हुई है लेकिन उन्होंने इसे स्वीकार नहीं किया क्योंकि सदन में एक विधेयक पर विचार और दो अल्पकालिक चर्चाएँ एवं तीन गैर सरकारी सदस्यों के संकल्पों होनी हैं।

2 2.15 बजे अध्यक्ष महोदय के निर्देश पर मार्शलों द्वारा श्री कपिल मिश्रा को बाहर ले जाया गया क्योंकि वे बैनर दिखा रहे थे तथा नारेबाजी कर रहे थे।

3 2.15 बजे **प्रश्न:** तारांकित प्रश्न संख्या 62 से 65 पूछे गये तथा उनके उत्तर दिये गये। तारांकित प्रश्न संख्या 61 और 66 से 80 तथा अतारांकित प्रश्न संख्या 225 से 296 के उत्तर सदन पटल पर रखे गये।

4 3.10 बजे **विशेष उल्लेख (नियम-280) :**

निम्नलिखित सदस्यों ने अध्यक्ष महोदय की अनुमति से नियम-280 के अंतर्गत विशेष उल्लेख के मामले उठाये :-

- |                             |                             |
|-----------------------------|-----------------------------|
| 1. श्री अजय दत्त            | 7. चौ. फतेह सिंह            |
| 2. श्री सुखबीर सिंह दलाल    | 8. सुश्री भावना गौड़        |
| 3. सुश्री अलका लाम्बा       | 9. श्री मदन लाल             |
| 4. श्री राजेश ऋषि           | 10. श्री सुरेन्द्र सिंह     |
| 5. श्री अखिलेश पति त्रिपाठी | 11. श्री मनजिंदर सिंह सिरसा |
| 6. श्री नितिन त्यागी        |                             |

5 3.39 बजे **डी.टी.सी. कर्मचारियों के निधन पर**

श्री विजेन्द्र गुप्ता, माननीय नेता प्रतिपक्ष ने रोहिणी में डी.टी.सी. के दो कर्मचारियों की ड्यूटी के दौरान मौत का मामला उठाया।

निम्नलिखित सदस्यों ने भी अपनी संवेदना प्रकट की :

1. श्री सुखबीर सिंह दलाल
2. श्री रितुराज गोविंद

श्री कैलाश गहलोत, माननीय परिवहन मंत्री और श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री ने संक्षिप्त वक्तव्य दिया। अध्यक्ष महोदय ने अपनी ओर से तथा सदन की ओर से अपनी शोक संवेदना प्रकट की।

6 4.07 बजे **बधाई प्रस्ताव (नियम-114) :**

श्री नितिन त्यागी ने माननीय उप मुख्यमंत्री को दिल्ली तकनीकी विश्वविद्यालय के पूर्वी कैम्पस के शुभारम्भ पर बधाई दी।

निम्नलिखित सदस्यों ने भी अपने विचार व्यक्त किये:

1. श्री एस.के.बग्गा
2. श्री अनिल कुमार बाजपेयी
3. चौ. फतेह सिंह
4. श्री मनजिंदर सिंह सिरसा
5. श्री मनोज कुमार

अध्यक्ष महोदय ने भी माननीय उप मुख्यमंत्री को बधाई दी।

श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री और श्री कैलाश गहलोत, माननीय परिवहन मंत्री ने संक्षिप्त वक्तव्य दिया।

7 4.28 बजे **सदन पटल पर प्रस्तुत कागजात :**

**श्री मनीष सिसोदिया, माननीय उप मुख्यमंत्री** ने वित्त विभाग से संबंधित अंग्रेजी की कार्यसूची में दर्शाई गई अधिसूचनाओं की अंग्रेजी-हिन्दी प्रतियां सदन पटल पर प्रस्तुत कीं।

8 4.33 बजे **सदन की कार्यवाही जलपान अवकाश के लिए स्थगित हुई।**

9 5.05 बजे **सदन पुनः समवेत हुआ।**

**अध्यक्ष महोदय पीठासीन हुए।**

10 5.06 बजे **1. अल्पकालिक चर्चा (नियम-55) :**

श्री हजारी लाल चौहान ने “राष्ट्रीय राजधानी क्षेत्र दिल्ली में सी.सी.टी.वी. सिस्टम लगाने में विलम्ब” के संबन्ध में चर्चा प्रारम्भ की।

निम्नलिखित सदस्यों ने चर्चा में भाग लिया :

1. श्री शिव चरण गोयल

विधेयक पर विचार करने के लिए अध्यक्ष महोदय ने अल्पकालिक चर्चा स्थगित की।

- 11 5.11 बजे विधेयक पर विचार तथा पारित करना:  
श्री कैलाश गहलोत, माननीय सूचना एवं प्रौद्योगिकी मंत्री ने प्रस्ताव किया कि दिनांक 10.08.2017 को सदन में पुरःस्थापित “दिल्ली (समयबद्ध सेवा प्रदानार्थ नागरिक अधिकार) संशोधन विधेयक, 2017 (वर्ष 2017 का विधेयक संख्या-06)” पर विचार किया जाये।  
माननीय सूचना एवं प्रौद्योगिकी मंत्री ने संक्षिप्त वक्तव्य दिया।  
विधेयक पर खण्डवार विचार हुआ।  
माननीय सूचना एवं प्रौद्योगिकी मंत्री ने प्रस्ताव किया कि उक्त विधेयक पारित किया जाये।  
प्रस्ताव मतदान के लिए रखा गया तथा ध्वनि मत से स्वीकार हुआ।
- 12 5.24 बजे श्री जगदीश प्रधान ने दिनांक 10.08.2017 को प्रश्न काल के दौरान उनके द्वारा मांगे गये स्पष्टीकरण के उत्तर के बारे में जानना चाहा।  
माननीय परिवहन मंत्री ने उत्तर दिया।
- 13 5.25 बजे “राष्ट्रीय राजधानी क्षेत्र दिल्ली में सी.सी.टी.वी. सिस्टम लगाने में विलम्ब” पर चर्चा जारी :  
निम्नलिखित सदस्यों ने चर्चा में भाग लिया :  
2. श्री नारायण दत्त शर्मा  
3. चौ. फतेह सिंह  
4. श्री श्रीदत्त शर्मा  
5. श्री रितुराज गोविंद  
6. श्री सुखबीर सिंह दलाल  
7. श्री जगदीश प्रधान  
8. श्री आदर्श शास्त्री  
9. श्रीमती प्रमिला टोकस  
श्री सत्येन्द्र जैन, माननीय गृह एवं लोक निर्माण विभाग मंत्री ने चर्चा का उत्तर दिया।  
2. अल्पकालिक चर्चा (नियम-55) :  
श्री जरनैल सिंह ने “1984 के दोषियों को सजा देने में केन्द्र द्वारा गठित एस.आई. टी. की ओर से कथित निष्क्रियता” के संबंध में चर्चा प्रारम्भ की।  
[6.03 बजे : अध्यक्ष महोदय ने सदन की अनुमति से बैठक की अवधि 7.00 बजे तक बढ़ाई।]  
निम्नलिखित सदस्यों ने चर्चा में भाग लिया :  
1. श्री सोमनाथ भारती  
2. श्री अवतार सिंह कालकाजी  
3. श्री मनजिंदर सिंह सिरसा  
(श्री मनजिंदर सिंह सिरसा द्वारा की गई टिप्पणी के कारण शोर-शराबा हुआ।)  
(भारतीय जनता पार्टी के सदस्यों ने विरोध स्वरूप सदन से बहिर्गमन किया।)
- 14 7.00 बजे सदन 15 मिनट के लिए स्थगित हुआ।
- 15 7.10 बजे सदन पुनः समवेत हुआ।  
अल्पकालिक चर्चा जारी :  
4. श्री जगदीप सिंह  
[7.16 बजे : अध्यक्ष महोदय ने सदन की अनुमति से बैठक की अवधि 30 मिनट के लिए बढ़ाई।]  
श्री सत्येन्द्र जैन, माननीय गृह मंत्री ने चर्चा का उत्तर दिया।
- 16 7.25 बजे श्री सुखबीर सिंह दलाल, श्री अजय दत्त एवं श्री सोमनाथ भारती ने हौज खास गांव में श्री सोमनाथ भारती पर हाल ही के दिनों में हुए कथित हमले के प्रयास का मामला उठाया।
- 17 7.34 बजे श्री असीम अहमद खान ने सी.जी.ओ. कम्प्लैक्स के नजदीक मस्जिद में वक्फ बोर्ड की जमीन पर तथाकथित कब्जे का मामला उठाया।
- 18 7.38 बजे अध्यक्ष महोदय ने सदन को 71वें स्वतंत्रता दिवस की शुभकामनायें दीं और बताया कि 14 और 15 अगस्त को सांय 5.30 बजे से विधानसभा भवन प्रकाशमान रहेगा। उन्होंने सदस्यों को परिवार तथा अतिथियों के साथ इसे देखने के लिए आमंत्रित किया। उन्होंने जन्माष्टमी पर्व की भी सदस्यों को हार्दिक शुभकामनायें दीं।  
अध्यक्ष महोदय ने सत्र के सुचारू संचालन में सहयोग के लिए मुख्यमंत्री, उप मुख्यमंत्री, नेता प्रतिपक्ष, सदन के सभी सदस्यों तथा अन्य अधिकारियों/संस्थाओं का आभार व्यक्त किया।
- 19 7.40 बजे राष्ट्र गान: जन-गण-मन।  
सदन अनिश्चितकाल तक के लिए स्थगित हुआ।